

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2864
ANSWERED ON:07.12.2009
NON- PAYMENT OF LICENCE FEE
Alagiri Shri S.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether many telecom companies are not paying licence fee as per their agreement;
- (b) if so, the details thereof alongwith the total number of licence fee paid by each of the telecom companies during the last three years and the current year; and
- (c) the action taken/being taken by the Government against the defaulting companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) & (b) Madam, all telecom companies are paying license fee on quarterly and annual basis supplemented by respective statements of revenue and license fee on self assessment as prescribed in license agreements. Subsequently, when annual assessment of their accounts are done by the Department, any amount found unpaid is recovered from them together with interest and penalty, if any. The demands raised by the Department in the current year following the assessment made for Financial Year 2006-07 are given in Annexure-I. The License fees collected during last 3 years and current year are given in Annexure- II.

(c) The interest & penalty is imposed and recovered on the unpaid amounts, if any, as per the License Agreements.